Boards, Special Juvenile Police Units, State and District Child Protection Units, Homes of various types and non-institutional care through adoption, foster-care and sponsorship. These measures, among other things, also intend main-streaming of children in conflict with law. The State Governments/UT Administrations are entrusted with the primary responsibility for implementation of the JJ Act.

Under the Integrated Child Protection Schemes (ICPS), there is a provision of counselor in Observation Homes. These counselors provide counseling services to children in conflict with law and children in need of care and protection as well as for their parents and families.

SIT to probe deaths of Kalburgi and Gauri Lankesh

538. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received demands for Special Investigation Team (SIT) to probe the deaths of Kalburgi and Gauri Lankesh; and

(b) if so, Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The responsibilities to maintain law and order, protection of life and property rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Government of Karnataka has informed that a Special Investigation Team (SIT) has been constituted by them to probe into the death of Ms. Gauri Lankesh and that a CID team is investigating the case of death of Mr. Kalburgi.

Andhra Pradesh Government's request to set up task force

539. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Andhra Pradesh Government requested the Centre to set up a Task Force to look into the promises made to the State at the time of creation of Telangana; and

(b) if so, the response of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) There is no proposal for